

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.61/03393/2021

This the 18th day of February, 2021

**Hon'ble Mr.Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**



Mohd Sharief Zaragar, aged 53 years, S/o Sh. Nasur-U-Din, R/o Village Naggar, Tehsil Bhaderwah, Distt. Doda and two ors.

.....Applicants

Mr. Abhinav Sharma assisted by Ms Saba Atiq

Versus

1. State of J&K, through Chief Secretary, J&K Govt., Civil Sectt., Srinagar and three others.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

**ORDER
[ORAL]**

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

At the outset, learned counsel for the applicant submits that he has no instructions from his client for a long time.

2. In view of submission made by learned counsel for the applicant, it appears that the applicant has lost interest in prosecuting the present matter. Accordingly, T.A. is dismissed in default for non-prosecution on the part of the applicant.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

SS/-